

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.5/MP/2022

Subject : Petition for approval of Central Electricity Regulatory Commission for inclusion of 33/220 kV GIS Sub Station Karian along with 220 kV D/C Transmission line from Karian to Rajera of H.P Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Date of Hearing : 15.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : H.P. Power Transmission Corporation Limited (HPPTCL)

Respondent : Himachal Pradesh State Electricity Board Ltd.

Parties Present : Shri Anand K. Ganesan, Advocate, HPPTCL
Ms. Swapna Seshadri, Advocate, HPPTCL
Shri Amal Nair, Advocate, HPPTCL
Ms. Sugandh Khanna, Advocate, HPPTCL

Record of Proceedings

Case was called out for virtue hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed for inclusion of 33/220 kV GIS Sub-Station Karian along with 220 kV D/c Transmission Line from Karian to Rajera ('transmission system') of the Petitioner under PoC mechanism for recovery of transmission charges under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020. Learned counsel further submitted as under:

(a) The Petitioner had earlier filed a Petition No.550/TT/2014 before the Commission seeking determination of tariff of the above transmission system anticipating the commissioning by December, 2014. However, the Commission vide order dated 23.9.2015 disposed of the said Petition with a liberty to file fresh Petition for inclusion of the line in PoC computation after commercial operation of the lines and approval of the tariff of the assets by the State Commission. The Commission also directed the Petitioner to obtain a certificate from NRPC to the effect that the said assets are being used for inter-State transmission of power.

(b) Subsequent to the above order, the transmission system has achieved the commercial operation on 12.5.2018. Further, NRPC vide 45th TCC and 48th NRPC meeting dated 2.9.2022 has also approved the inclusion of 220 kV Karian-Rajera Transmission line under PoC mechanism and the Himachal



Pradesh State Electricity Regulatory Commission vide order dated 1.11.2021 has approved the capital cost and annual transmission charges for the transmission system. At paragraph 4.8.4 of the said order, the Petitioner has been directed to file appropriate application before this Commission for recovery of ARR approved therein for the financial year 2018-19 to financial year 2023-24 under the PoC mechanism.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondent.
- (b) The Petitioner to serve copy of the Petition on the Respondent and the Respondent to file its reply within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.
- (c) The Petitioner to file the following details/ information on affidavit within three weeks:
 - (i) CEA energisation certificate, RLDC /SLDC charging certificate and COD certificate of each of the assets under instant Petition; and
 - (ii) Complete planning details for instant assets. Clarify as to why the scheme was planned as STU system and reason for change of nature of system to ISTS.
- (d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**